

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

OF 199

68/98

Applicant(s) Sri D. Das

Respondent(s) C.O.D. & O.

Advocate for Applicant(s) Mr. B. K. Sharma, Mr. S. Saha

Advocate for Respondent(s) Mr. S. Ali, S.C. & Co.

Notes of the Registry	Date	Order of the Tribunal
13.4.98 Dated ... D. 4.98 13.4.98 Service & Requisition has been made and issued to the respondents by Regd/PPGSS as by hand vide Dms. 935-38 D. 13.4.98.	7-4-98	<p>Heard Mr. B. K. Sharma learned counsel appearing on behalf of the applicant and also Mr. S. Ali learned Mr. C. G. S. C. for the respondents.</p> <p>Application is admitted.</p> <p>Mr. B. K. Sharma prays for an interim order. Issue notice as to why the impugned order shall not be stayed. Notice is returnable by 24-4-98. Issue notice to show cause why the interim order shall not be granted. Meanwhile the order of transfer Annexure 2 shall remain suspended until further order, so far the applicant is concerned.</p> <p>This matter be listed on 24-4-98.</p> <p><i>S. Ali</i> Vice-Chairman</p>

(2)

O.A. 68/98

Notes of the Registry	Date	Order of the Tribunal
1) Service Repairs are still awaited. 2) No. show cause has submitted. 23/4	24.4.98	Two weeks further time allowed for filing of written statement on the prayer of Mr S. Ali, learned Sr. C.G.S.C. List it on 8.5.98. Meanwhile the interim order dated 7.4.98 shall continue until further orders.
please comply order and 24.4.98. nkm 23/4	8-5-98	Written statement has been filed. List it on 13-11-98 for hearing.
1) written statement filed on behalf of respondents No-1,2,3 & 4 2) Memo of appearance filed by Mr. S. Ali, Sr C.G.S.C. 30/4	1m	Vice-Chairman
w/s his sum to list. w/s his sum to list. Rejoinder filed on behalf of the applicant at page-28 to 39. 23/7	10.7.98	On the prayer of Mr B.K. Sharma, learned counsel for the applicant, this case is adjourned till 24.7.98.
w/s ad Rejoinder by been filed. 20/8	24.7.98	Mr A.K. Choudhury, learned Addl. C.G.S.C., on behalf of the Mr S. Ali learned Sr. C.G.S.C., prays for a adjournment on the ground of personal difficulty of Mr Ali. Let the case be listed on 21.8.98.

Vice-Chairman

Notes of the Registry

Date

Order of the Tribunal

W/S and Rejoinder
has been filed.

10/9

21-8-98

6

On the prayer made on behalf of Mr. B.K. Sharma learned counsel for the applicant case is adjourned till 11-9-98.


Vice-Chairman

nkm

8/18
25/8

11-9-98

Adjourned to 13.11.98.

By arr.
102

13.11.98

7-1-99
Written statement &
Rejoinder has been
filed.

11/11/99

28-1-99
Written statement
and Rejoinder has
been filed.

28/1/99

15.2.99
Copies of the order
have been sent to the
D/sec. for issuing the
same to the parties thru
Ridge, with A.D.O.

46

Issued wide a/c.
S15 to S19 d, 16.2.99.
atfr

trd

8.1.99

Adjourned to 29.1.99.

By arr.
102

29.1.99

Mr S. Sarma, learned counsel for the applicant, submits that the applicant does not want to press the application. Mr A. Deb Roy, learned Sr. C.G.S.C. has no objection. Accordingly the application is dismissed as not pressed.


Vice-Chairman

nkm

17/2/99

Notes of the Registry	Date	Order of the Tribunal